

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-445/ND/2017

In the matter of :

G4S Secure Solutions India (P) Ltd

....PETITIONER

Vs.

PME Power Solutions India (P) Limited

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 15.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Amitabh Chaturvedi, Advocate

For the Respondent/Corporate Debtor : Mr. Abhimanu Singh, Advocate &  
Mr. Anush Sharma, Advocate


For the Intervener

:

ORDER

Learned Counsel for the petitioner as well as for the Respondent are present. Ld. Counsel for the Corporate Debtor seeks a week's time for filing reply finally. However, it is opposed by the Ld. Counsel for the petitioner. In the interest of justice, a week's time is granted finally to the Corporate Debtor to file its reply, failing which, its right to file reply will be closed. Rejoinder will be filed within a period of 3 days thereafter upon a copy of the reply being made available to the petitioner.

List on 05.2.2018.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
15.1.2018